

The Prime Minister and the Leader of the House (Shri Jawaharlal Nehru): Sir, the hon. Member has, in making the suggestion about my being present here more, as well indirectly censured me for my previous behaviour in my not being present as long as I should have been. In doing so, he is, perhaps, going against the very point that he has raised. I do not myself see what relation it bears. It is not the business of the Leader of the House to sit in the House, if I may say so with all respect, to see that other Members behave. You are there, Sir, to see that they behave. Certainly, the Leader of the House and in fact, other Members and Ministers, should attend to their duties in this House. But, surely, the House will not desire that the Leader of the House or others should sit here when they are not required for any particular work, at the cost of other important work.

Shri Gadgil (Poona Central): May I ask one important question, Sir? Is it Parliamentary or is it not parliamentary for a Member to say that a particular political group or political party is not inclined this way or the other, or to challenge the *bona fides* of a particular political philosophy? Otherwise, what are we here for?

Mr. Speaker: I think we need not enter into an academic or problematic questions. The issue is very simple and I need not be called upon to express my opinion on the question raised by the hon. Shri Gadgil. Let us proceed straight to the next business. The Secretary will read a message from the Council of States.

MESSAGES FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following two messages received from the Secretary of the Council of States:

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Bual-

ness in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 25th November, 1953, agreed without any amendment to the Rehabilitation Finance Administration (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 17th November, 1953."

(2) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Sea Customs (Amendment) Bill, 1953, which was passed by the House of the People at its sitting held on the 17th November, 1953 and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

PAPERS LAID ON THE TABLE

AMENDMENTS TO THE EMPLOYEES' PROVIDENT FUNDS SCHEME, 1952

The Minister of Labour (Shri V. V. Giri): I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour Notification No. PF-536(2), dated the 28th October, 1953, making certain further amendments to the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. S-173/53.]

NOTIFICATION UNDER THE DELHI ROAD TRANSPORT AUTHORITY ACT, 1950.

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy of the Ministry of Transport Notification No. 18-TAG(19)/53, dated the 10th September, 1953, under sub-section (3) of section 52 of the Delhi Road